BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT SITTING AT NAGPUR.

ORIGINAL APPLICATION NO.131/1993.

Shri Z.P.Sontakke.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman, Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:

Applicant by Mr.V.G.Wankhede. Respondents by Mr.R.S.Sundaram.

Oral Judgment:-

Dated: 20.7.1993.

Per Shri Justice M.S.Deshpande, Vice-Chairman∰

Heard counsels for the parties. It is apparent that by the reply dt. 27.2.1988 the Respondents had informed the applicant that since he was purely temporary worker his services could not be continued. After that the applicant should have approached the Tribunal within one year. That was not done. The application is clearly barred by time and is dismissed.

(M.Y.PRIOLKAR)
MEMBER(A)

(M.S.DÉSHPANDE) VICE-CHAIRMAN